

ORISSA HIGH COURT, CUTTACK

Notice No III-A-57/1990-91/1982 Dtd. 12.02.21
REVISED QUOTATION NOTICE

Sealed quotations were invited vide Court's Notice No.III-A-57/1990-91/12543 Dtd.18.10.2019 from intending bidders for sale of two nos. of MARUTI ESTEEM (Petrol) without accessories, bearing registration No.OR-05-W-0077(2005 model) and OR-05-Y-7777(2006 model). The sale process could success at that time. Further as per recommendation of M.V.I. the upset price of said two vehicles are Rs.24,000/- and Rs. 25,000/- respectively. The tender paper should reach before the undersigned on 19.02.2021 at 5 P.M. The tenderer should superscribe on the envelope with "QUATATION FOR PURCHASE OF MARUTI ESTEEM" on the top of the sealed envelope. The bidders should enclose Bank Draft of Rs.1000/- drawn in favour of Registrar (Judicial), Orissa High Court, Cuttack towards the E.M.D., to be refunded to the bidders after completion of tendering process, The earnest money so deposited (E.M.D.) by the successful bidder shall be adjusted in the sale price. However the earnest money deposited (E.M.D.) will be refunded to all other unsuccessful bidder after completion of tender process without accrual of any interest.

The tenderers may inspect the vehicle in the High Court premises on any working day between 11 AM to 4 PM with prior permission from the competent authority.

The tenders received within the due date and time, complete in all respect, shall be taken into consideration. The tenders will be opened by the Registrar (Judicial) on 22.02.2021 at 3.30 P.M. in the presence of the tenderers or their authorized agents. The sale will be awarded in favour of the bidder who offers the highest price only.

The successful bidder shall have to deposit 25% of the bid amount in the cash counter of the Court on the same day, failing which the EMD shall be forfeited. The bidder should deposit rest 75% of the bid amount on or before 02.03.2021 for confirmation of the sale.

The vehicle sold shall have to be removed from the Court premises within 7 days from the date of deposit of the entire amount failing which ground rent @ 1% of the bid amount shall be charged per each day will be deposited in the cash counter of the Court before removal of the vehicle. In case, the ground rent exceeds the sale price, the bidder will cease to have any right over the vehicle. The bid amount shall be adjusted towards the ground rent and the vehicle shall become absolute property of the Court, free from all encumbrances.

The Authority reserves the right to reject or accept any or all quotations without assigning any reason thereof.


Asst. Registrar (Admn.)
Orissa High Court, Cuttack.

Memo No.....1983 (2)..... Dtd...12.12.21.....

Copy forwarded to :

1. Office Notice Board for general information.
2. Technical Director, NIC, Orissa High Court for uploading in OHC website.



Asst. Registrar (Admn.)
Orissa High Court, Cuttack.